

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:25

ANSWERED ON:06.08.2013

CRIMES AGAINST WOMEN AND CHILDREN

Rao Shri Nama Nageswara;Singh Shri Yashvir

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) The total number of cases of crime against women and children registered during each of the last three years and the current year, State/UT-wise including the NCT of Delhi;
- (b) The total number of accused arrested, convicted, case solved/unsolved, conviction rate achieved and the steps taken to solve all the cases along with the action against the guilty persons during the said period, State/UT-wise.
- (c) Whether the highest number of crimes against women and children have been registered in the NCT of Delhi as per the data released by the National Crime Records Bureau (NCRB) recently;
- (d) If so, the details thereof along with the reasons behind such increase; and
- (e) The comprehensive measures taken by the Government to check such cases along with the details of directives issued to the States and Police Departments in this regard and to ensure registration of all the cases related to crime against women and children in every police station of the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (e) OF THE LOK SBHA STARRED QUESTION NO. 25 FOR 6TH AUGUST, 2013

(a) & (b): The data pertaining to total number of cases of crime against women and children registered during the last three years including the total number of accused arrested, convicted, cases solved, conviction rate achieved, State/UT wise is attached at Annexure I & II respectively.

(c) & (d): The highest incidence of crime against women during 2012 was reported from West Bengal followed by Andhra Pradesh, Uttar Pradesh, and Rajasthan and the highest incidence of crime against children was reported from Uttar Pradesh followed by Madhya Pradesh and Delhi.

(e): The Ministry of Home Affairs convened a Conference of Chief Secretaries and Director Generals of Police at New Delhi on 4th January, 2013. The meeting was presided over by the Home Minister. Again, a Conference of Chief Ministers was held on 5th June, 2013, where issues of policing related to crime against women, anti-human trafficking and crime against children were debated at length. Detailed deliberations were held on various measures of crime prevention, women safety, changes required in law, organisational issue of police, investigation processes and provision of expeditious trials to improve safety and security of women and children. As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. The State Governments are constantly engaged in prevention as well as controlling crimes against women and children and monitoring the same on a regular basis.

The Central Government has taken steps to enact the Criminal Law (Amendment) Bill, 2013 which has provided for stringent punishments for crimes against women. It has also provided for punishment of police officers u/s 166A (c) of the IPC for failure to record first information report in respect of crimes against women. Besides this, the following Advisories in respect of crime against women as well as crime against children have been issued by the Central Government from time :

1. Advisory on Crime against Women-Measures needed to curb issued on 04.09.2009.
2. Advisory on Crime Against Children issued on 14.07.2010.
3. Advisory on Preventing and Combating various crime against Children issued on 04.01.2012.
4. Advisory on Missing Children-measures needed to prevent trafficking and trace the children issued on 31.01.2012 and 29.10.2012.

5. Advisory on protection of Children from Sexual Offences Act 2013 issued on 28.05.2013.

6. Advisory based on Hon'ble Supreme Court directions regarding filing of FIR mandatorily in case of missing children was issued on 25.06.2013.

7. Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR was issued on 10.05.2013.